## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 37/RP/2016

Subject Review of order dated 12.5.2016 in Petition No. 534/TT/2014

under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Électricity Regulatory Commission (Conduct of Business Regulations), 1999

Date of Hearing 17.11.2016

Coram Shri Gireesh B. Pradhan, Chairperson

> Shri A. K. Singhal, Member Shri A.S. Bakshi, Member Dr. M. K. Iyer, Member

Petitioner Power Grid Corporation of India Limited (PGCIL)

Respondents Karnataka Power Transmission Corporation Limited

(KPTCL) and 15 others

Parties present Mrs. Swapna Seshadri, Advocate, PGCIL

> S.K. Venkatesan, PGCIL Shri Jasbir Singh, PGCIL Shri Rakesh Prasad, PGCIL Shri M.M. Mondal, PGCIL

Shri S. Vallinayagam, Advocate, TANGEDCO

## Record of Proceedings

Learned counsel for the petitioner submitted that in terms of the order dated 19.10.2016, copy of the review petition was served on the respondents. Learned counsel further submitted that a soft copy of the reply filed by TANGEDCO has been obtained from the Commission's website and also sought a short adjournment to file rejoinder to the reply filed by TANGEDCO.

2. The Commission directed TANGEDCO to serve a copy of the reply on the petitioner within one week.



3. The Commission adjourned the matter to 6.12.2016 and directed the parties to complete the pleadings by 5.12.2016. The Commission further directed the parties to ensure completion of the pleadings before the said date and that no further adjournment/extension of time shall be granted.

By order of the Commission

Sd/-(T. Rout) Chief (Law)